

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/01343/2019
Chandigarh, this the 20th day of December, 2019**

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Parvinder Kumar (HRMS No. 198407460) aged about 56 years son of Sh. Roshan Lal Garg, presently working as S.D.E., CMTS, Office of GMTD, Sangrur, Punjab permanent resident of H. No. 499, Street No. 2, Dashmesh Avenue, Haripura Road, Sangrur, Punjab – 148001 (Group B)

....**Applicant**

(Present: Mr. Daman Dhir, Advocate)

Versus

1. Union of India through its Secretary, Department of Telecommunications, Ministry of Communications, New Delhi having its office at Sanchar Bhawan, 20, Ashoka Road, New Delhi – 110001.
2. The Chief General Manager Telecom, Bharat Sanchar Nigam Limited, Plot No. 2, Himalaya Marg, Sub-City Center, Sector 34 A, Sector 34 Chandigarh – 160022.
3. The General Manger, Telecom District, Sangrur, Office at # 5, Exchange Road, Partap Nagar, Sangrur, District Sangrur – 148001.

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Respondents

(Present; Mr. Sanjay Goyal, Advocate for Resp. No. 1

Mr. K.K. Thakur, Advocate for Respondents No. 2 and 3)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Heard.
2. At the very outset, learned counsel submitted that the applicant has moved representations dated 06.12.2019 and 09.12.2019 (Annexure A-4 colly), seeking redressal of his grievances, as prayed in the present O.A., but the same have not been answered till date. He prayed that a direction



be issued to the respondents to consider and decide his representations within a time bound manner.

Issue notice to the respondents.

3. Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice on behalf of Respondent No. 1. Mr. K.K. Thakur, Advocate, accepts notice on behalf of Respondents No.2 and 3. They do not object to allowance of the prayer of the applicant.

4. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider and decide the indicated representations (Annexure A-4 colly) in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. A copy of the order so passed by the respondents be duly communicated to the applicant.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**Dated: 20.12.2019
PLACE: CHANDIGARH**

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